

In the Central Administrative Tribunal
Principal Bench: New Delhi

Regn. No. OA 2704/1991

Date of decision: 12.04.1993.

Shri Chattar Singh & Others

... Applicants

Versus

Union of India & Others

... Respondents

For the Applicants

... Shri R. R. Rai, Counsel
with Shri Som Dutt
Sharma, Counsel

For the Respondents

... Shri Pawan Bahl,
Counsel

CORAM:-

THE HON'BLE MR. JUSTICE S.K. DHAON, VICE-CHAIRMAN
THE HON'BLE MR. I.K. RASGOTRA, ADMINISTRATIVE MEMBER

1. To be referred to the Reporters or not?

JUDGEMENT (ORAL)
(of the Bench delivered by Hon'ble Mr.
Justice S.K. Dhaon, Vice-Chairman)

The principal relief claimed in this application is that the respondents may be directed to give the PGT grade to the petitioners with effect from 01.10.1973.

2. A reply has been filed on behalf of the respondents.

The learned counsel for the parties have been heard.

3. There is no dispute that the PGT grade should be

given to the petitioners. The only controversy is that whether they (petitioners) are entitled to that benefit with effect from 01.10.1973. We find that on 26.07.1990 they made representations to the Director of Education. Admittedly, their representations have not been disposed of as yet. The

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5 Director concerned should endeavour ~~and~~ dispose of the representations as expeditiously as possible ¹⁵ ~~a period of~~ but not beyond 3 months from the date of presentation of a certified copy of this order by the petitioners. The Director shall go into the matter as to whether the petitioners are entitled to PGT grade with effect from 01.10.1973. and shall pass a reasoned order. It will be in the petitioners' own interest to give a copy of their representations dated 26.07.1990 to facilitate disposal of their cases by the respondents in pursuance of the above directions.

4. With these directions this application is disposed of finally. There shall be no order as to costs.

Dalwinder
(I.K. RASCOTRA)
MEMBER (A)
12.04.1993

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(S.K. DHAON)
VICE CHAIRMAN
12.04.1993

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